

[Mr. Deputy-Speaker]

up later. If Mr. D. C. Sharma agrees for postponement of this Bill, there will be no reply now.

SHRI D. C. SHARMA: I want to reply to the debate. Let it be finished today, one way or the other.

SHRI S. KANDAPPAN: Why not defer the discussion?

श्री मधु लिमये : शर्मा जी, इस को जीवित रखिये । अगर अभी जबाब देंगे तो यह मर जायेगा ।

MR. DEPUTY-SPEAKER: If you feel that further consideration is necessary, let the debate on this Bill be postponed. You will get another opportunity—he has agreed. With the concurrence of the House the debate on this Bill is postponed to the next day of the private Members' Bills.

SHRI D. C. SHARMA: Will it come up on the next day?

MR. DEPUTY-SPEAKER: That will be done according to the rules.

SHRI D. C. SHARMA: If you say to me that this Bill will not be put on the agenda when Bills come up for consideration next time, what am I agreeing to? Let me finish it one way or the other.

MR. DEPUTY-SPEAKER: I cannot say anything just now.

SHRI D. C. SHARMA: You consult the Deputy Secretary?

MR. DEPUTY-SPEAKER: He has to apply his mind; I have to apply my mind. That has been agreed to now. It has been postponed.

SHRI D. C. SHARMA: How can it be postponed?

MR. DEPUTY-SPEAKER: You should move your next Bill. We have postponed the first Bill.

18.14 hrs.

DELHI RENT CONTROL (AMENDMENT) BILL

(Amendment of sections 14, 23, etc.)
by Shri M. P. Bhargava, Rajya Sabha Member

SHRI D. C. SHARMA (Gurdaspur): I beg to move:

"That this House concurs in the recommendation of Rajya Sabha that the House do join in the Joint Committee of the Houses on the Bill further to amend the Delhi Rent Control Act, 1958 by Shri M. P. Bhargava, made in the motion adopted by Rajya Sabha at its sitting held on the 15th December, 1967, and communicated to this House on the 16th December, 1967 and resolves that the following twenty members of Lok Sabha be nominated to serve on the said Joint Committee, namely:—

- (1) Shri Bashweshwar Nath Bhargava.
- (2) Shri Maharaj Singh Bharti.
- (3) Chowdhry Brahm Parkash.
- (4) Shri Krishna Kumar Chatterji.
- (5) Shri Benoy Krishna Daschowdhury.
- (6) Shri Hardayal Devgun.
- (7) Shri C. T. Dhandapani.
- (8) Shri Hari Krishna.
- (9) Sardar Iqbal Singh.
- (10) Shri Lakhana Lal Kapoor.
- (11) Shri Bhanudas Ramchandra Kavade.
- (12) Shri Latafat Ali Khan.
- (13) Shrimati Sucheta Kripalani.
- (14) Shri Bakar Ali Mirza.
- (15) Dr. Sushila Nayar.
- (16) Shri Jaganath Rao.
- (17) Shri P. G. Sen.
- (18) Shri Satya Narain Singh.
- (19) Shri S. Xavier.
- (20) Shri Diwan Chand Sharma."

MR. DEPUTY-SPEAKER: The 18.16 hrs.
question is:—

"That this House concurs in the recommendation of Rajya Sabha that the House do join in the Joint Committee of the Houses on the Bill further to amend the Delhi Rent Control Act, 1958 by Shri M. P. Bhargava, made in the motion adopted by Rajya Sabha at its sitting held on the 15th December, 1967, and communicated to this House on the 16th December, 1967 and resolves that the following twenty members of Lok Sabha be nominated to serve on the said Joint Committee, namely—

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 - (15) Dr. Sushila Nayar.
 - (16) Shri Jaganath Rao.
 - (17) Shri P. G. Sen.
 - (18) Shri Satya Narain Singh.
 - (19) Shri S. Xavier.
 - (20) Shri Diwan Chand Sharma."
- (The motion was adopted).

RECOGNITION OF TRADE UNIONS BILL

By Shri Madhu Limaye

श्री मधु लिमये : (मुंगेर) : उपाध्यक्ष महोदय, मैं प्रस्ताव करता हूँ :

"कि कर्मचारियों में कामिक संघ के कार्य को प्रोत्साहन देने तथा मालिकों और कर्मचारियों के प्रतिनिधि कामिक संघों के बीच सामुहिक सौदाकारी की व्यवस्था करने वाले विधेयक पर विचार किया जाये।"

SHRI K. NARAYANA RAO (Bobbili): On a point of order. The Bill carries a financial memorandum which says that an expenditure of about Rs. 2 lakhs per year will be incurred on the trade union authority envisaged under this Bill. Now, I draw your attention to article 117(3) which says that if a Bill which if passed and brought into operation would involve expenditure from the Consolidated Fund of India shall not be passed by either House of Parliament unless the President has recommended to this House consideration of the Bill. Now I will draw your attention to rule 65(2) of the Rules of Procedure, which says:

"If the Bill is a Bill which under the Constitution cannot be introduced without the previous sanction or recommendation of the President, the member shall annex to the notice such sanction or recommendation conveyed through a Minister, and the notice shall not be valid until this requirement is complied with."

This Bill does not annex such a notice to the effect that the President has given his assent to such a Bill. The rule specifically mentions that the sanction of the President must be obtained and it should be annexed to the Bill. This Bill does not annex such a recommendation. Therefore,